

à

ITEM NO.51

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14074/2014

(Arising out of impugned final judgment and order dated 05/09/2013
in WP No. 5100/2013 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

BACHAN SINGH & ANR

Petitioner(s)

VERSUS

GRAM SABHA & ORS

Respondent(s)

(with interim relief and office report)

Date : 02/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Aniruddh Joshi, Adv.
Mr. Vivek Gupta, Adv.

For Respondent(s)

Mr. Vinay Garg, Adv.
Mr. Tanmay Agarwal, Adv.
Mr. Upendra Mishra, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Sunny Choudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for
the petitioner, the matter is adjourned for four weeks. Learned
counsel for the petitioner is permitted to file rejoinder affidavit

in the meanwhile,
Signature Not Verified

Digitally signed by
Om Parkash Sharma
Date: 2015.11.02
18:01:38 IST
Reason:

[O.P. SHARMA]
AR-cum-PS

[INDU BALA KAPUR]
COURT MASTER